

Ref:SCBA/CJI.9/20

Ref: Ref: SCAORA/SCI/CV/31/2020

22nd July, 2020
New Delhi

To,
Hon'ble the Chief Justice of India,
Supreme Court of India
New Delhi -110001

Hon'ble Sir,

We have the privilege to bring to the kind attention of your Lordship the resolution of the joint meeting of the Executive Committees of the Supreme Court Bar Association And Supreme Court Advocates -On- Record Association dated 20th July, 2020 with regard to the resumption of the physical functioning of the Hon'ble Supreme Court of India in a phased and regulated manner.

We earnestly request that necessary action be taken at the earliest in the larger interest of all the stakeholders.

Warm Regards,

Yours sincerely,



[Rohit Pandey]

Acting Hony. Secretary
Supreme Court
Bar Association



[Joseph Aristotle S]

Hony. Secretary,
Supreme Court
Advocates-On-Record
Association

Encl. - The resolution of the joint meeting of the Executive Committees of the Supreme Court Bar Association and the Supreme Court Advocates -On- Record Association dated 20th July, 2020.